

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:5256

ANSWERED ON:05.09.2011

RELIEF TO GRAPE EXPORTERS .

Bhujbal Shri Sameer ;Devappa Anna Shri Shetti Raju Alias

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government is contemplating any relief measures for the grapes owners and exporters especially from Maharashtra for the huge loss incurred by them on the export of grapes to Europe;
- (b) whether the Government has any plans to formulate schemes in consultation with Agricultural and Processed Food Products Export Development Authority (APEDA) for the promotion of export to newer areas;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether there have been instances of non-payment of claims of the exporters of grapes and pomegranates by the Export Credit Guarantee Corporation of India Limited (ECGC); and
- (e) if so, the details thereof and the reasons therefor and the action taken in the matter?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

- (a) The exporters of grapes covered by ITC HS Code 0806 are entitled for additional 2 % Duty Credit Scrip, over and above the normal rate under Vishesh Krishi and Gram Udyog Yojana (VKGUY) Scheme, for exports effected on or after 23rd December, 2010.
- (b & c) APEDA under its Scheme for Market Development, inter-alia, undertakes export promotion and market development activities which includes publicity and promotion, brand publicity, buyer seller meet, product promotion, exchange of delegations, participation in exhibitions/fairs/events etc. abroad.
- (d & e) Yes, Madam. Two claim cases of exporters of grapes and pomegranates who availed of the Export Credit Guarantee Corporation of India Ltd.'s (ECGC) policy were rejected in 2008 for non-compliance with the basic cover requirements of the policy, by the policy holders. The details of instances of rejection of claims of the exporters of grapes and pomegranates by the ECGC are as under:
 - (i) M/s Veg. Fruits Exports & Wineries (I) Pvt. Ltd., Pune: The exporter had lodged a claim in respect of 2 shipments made on 01.05.2005 for a total value of Rs.17.15 lakh.
 - (ii) M/s Indo Veg. Fruits Exports, Pune: The exporter had lodged a claim in respect of 3 shipments made between 10.04.2005 to 21.05.2005 for a total value of Rs.24.58 lakh.